

Shifting of Collectorate office from Shillong to Guwahati

110. SHRI TARA CHARAN MUJUMDAR: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government consideration for the shifting of the Collector of Customs and Central Excise Headquarters from Shillong to Guwahati;

(b) whether the employees of the said collectorate had launched a phase-wise agitation demanding immediate shifting of the Collector's office; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY):

(a) to (c) The Government have learnt that the staff of the Collectorate of Customs and Central Excise, Shillong desire that the Collectorate headquarter be shifted from Shillong to Guwahati. The Government has already agreed to the same in principle and the matter regarding availability of land for the purpose is being pursued with the State Government.

Merger of ICICI and SCICI

111. SHRI MENTAY PADMANABHAM: Will the Minister of FINANCE be pleased to state:

(a) whether there is a proposal under Government's consideration to merge ICICI with other financial institutions;

(b) whether it is a fact that there is large duplication of work in I.C.I.C.I. and S.C.I.C.I.;

(c) what steps are proposed to re-structure these organisations; and

(d) whether Government have noted the rapid diversification of the activities of both these organisations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) No, Sir.

(b) ICICI has reported that there is no duplication of work between ICICI and SCICI. The institutions are independent and transact their business separately. As is common between financial institutions, however, there are many projects which are financed in consortium. As a consequence, ICICI and SCICI have jointly financed projects.

(c) There is no proposal for the re-structuring of these two institutions. As both these institutions are non-Government companies, any re-structuring undertaken will be ever seen by their Boards of Directors and not by Government.

(d) Yes, Sir.

Net Asset Value of UTI Shares

112. SHRI PASUMPON THA KIRUTTINAN: Will the Minister of FINANCE be pleased to state:

(a) the net asset value (n.a.v.) of Mastershare, Masterplus, Mastergain, U.T.I.-'2000', UTI '5000' of the U.T.I. as on the 30th June, 1993;

(b) whether the net asset value of any of the above mentioned units has declined; and

(c) if so, what are the details thereof and what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a)